

iii) Bokaro Steel Plant (BSL)
Modernisation - Stage.I.

(c) Yes, Sir.

(d) The details of the share of public sector undertakings in each of these modernisation projects are as follows:

Name of the Plant	Rs. in crores
DSP	450 (Includes consultant's fee)
RSP	1086.68
BSL	121 (Ordering of packages is still in progress).

L.P.G. Connections in Andhra Pradesh

2126. SHRI YELLAIAH NANDI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of LPG agencies presently functioning in the country as on 30 June, 1994 State-wise;

(b) the number of L.P.G. agencies sanctioned during the last three years, year-wise; and

(c) the steps the Government are taking to curb the malpractices resorted to by L.P.G. distributors?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) As on 1.4.1994, there were 4292 LPG distributorships all over the country.

(b) Following number of LPG distributorships have been allotted during the last three years:

1991-92	-	72
1992-93	-	104
1993-94	-	381

(c) Marketing Discipline guidelines are enforced strictly by closely monitoring operation of the distributorships. Surprise inspections are conducted from time to time to check malpractices by LPG distributors and appropriate action is taken against defaulting distributors.

Enron Development Corporation at Dabhol

✓ 2127. SHRI SHARAD DIGHE:
SHRI RAM KAPSE:
SHRI RAM NAIK:

Will the Minister of POWER be pleased to state:

(a) whether the U.S. based Enron Development Corporation Project (Dabhol), Management has taken a plea that all suits against them shall be decided by foreign courts; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): (a) and (b). It is not true that Enron has taken a plea that all suits against them shall be decided by foreign courts. To Power purchase agreement substantively, the Indian law will apply. Only if and when arbitration is to be held, it shall be held outside india under the laws of the place of arbitration and under UNCITRAL (United

Nations Commission on International Trade Law) procedures for arbitration because of delays in Indian arbitration proceedings, as is normally the practice in such agreements.

[Translation]

Meeting of Power Ministers of States

2128. SHRI NITISH KUMAR:
SHRI GUMAN MAL LODHA:

Will the Minister of POWER be pleased to state:

(a) whether Inter-State Conference of all the Power Ministers was organised in January, 1993;

(b) if so, the details of the decisions taken in the conference;

(c) the States and Union Territories where these decisions have been implemented;

(d) the details of the decisions which could not be implemented so far;

(e) whether any programme has been chalked out by the Government to implement the above decisions; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) With a view to achieving the prescribed statutory 3% rate of return on net fixed assets, an Action Plan covering the following important aspects of the functioning of the State Electricity Boards (SEBs) was adopted in this Conference:-

(1) Improvement in Plant Load Factor;

(2) Reduction in Transmission & Distribution Losses;

(3) Tariff Rationalisation;

(4) Settlement of outstanding dues of SEBs;

(5) Expeditious utilisation of available external assistance;

(6) Promoting private sector participation in power generation and distribution.

(c) to (f) The initiative in implementing these measures rests with the concerned State Governments/SEBs and the Government of India has been following up regularly. A statement showing the details of the progress of implementation of the decisions is given in the enclosed statement.

Statement

Details of the Progress of Implementation of the Decisions taken in the Conference of power Ministers, 1993

1. *Improvement of PLF of SEBs:* For improving the PLF of SEBs, the following action plan was adopted.

(a) SEB With PLF below 40% - to be improved by a minimum of 3% per annum during the VIII plan;

(b) SEBs with PLF between 40% and 60% to be improved by a minimum of 2% per annum;

(c) SEBs with PLF above 60% - to be improved by a minimum of 1% per annum;

A statement showing the PLF for the